

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1428
ANSWERED ON:03.08.2010
SUBSIDY UNDER AGRICULTURAL MARKETING SCHEME
Choudhry Smt. Shruti

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the amount of subsidy released to Haryana by the Union Government under the scheme of Development /Strengthening of Agricultural Marketing Infrastructure, Grading and Standardisation has been less as compared to other States;
- (b) if so, the details thereof and the reaction of the Government thereon;
- (c) the details of the criteria required to be fulfilled by the States to avail the benefits of the schemes;
- (d) whether the Union Government has issued any directive to Haryana to adopt reforms as a precursor to receipt of such assistance; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): The Scheme of Development/Strengthening of Agricultural Marketing Infrastructure, Grading and Standardization is reform linked. The Scheme is applicable only in those States/Union Territories which have undertaken reforms in their State law to allow 'Director Marketing' and 'Contract Farming' and permitted establishment of agricultural produce markets in private and cooperative sectors. In addition, the State is required to waive off market fee for perishable horticulture commodities to be eligible for assistance to State Government agencies under the Scheme. As the State of Haryana has not implemented the above, the State is not eligible for subsidy assistance under the scheme.

(d) & (e): The Ministry of Agriculture has framed Model Agricultural Produce Marketing (Development and Regulation) Act and circulated the same in 2003 to all the States including Haryana for making necessary amendments to their State Act.

National conference of State Ministers on Reforms was organized in the year 2004 and letters have been addressed by Union Agriculture Minister to the Chief Ministers of various States including that of State of Haryana for bringing amendments to their present State Law. This has been followed up with reminders to the State Governments.

The Ministry of Agriculture has recently constituted a Committee of State Ministers in-charge of Agricultural Marketing including that of State of Haryana to promote market reforms by the States/Union Territories. The Committee in its first meeting held on 27th March, 2010 had requested Member States including the State of Haryana to adopt the requisite reforms in their State Law.